

BENCH-I


**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

T.P No. 188/KB/2017
C.P.No. 14/2014

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6th March 2018, 10.30 A.M

Name of the Company	Simpro Vanijya Pvt Ltd.		
Under Section	391(2),394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mrs. Manju Bhuteria, Advocate, Petitioner }
 2. N. GURUMURTHY, FCA Petitioner }  6/08/2018.

ORDER

Ld. Counsel on behalf of the petitioner is present.

Heard the Ld. Counsel appearing on behalf of the petitioner as well as Deputy Director of the Central Government. An affidavit along with the notice served on the Reserve Bank of India has been produced. However, despite repeated service of notice, RBI has not turned up nor filed any reply. Since RBI not submitted its reply as directed within the stipulated time, it shall be presumed that they have no representations to make on the proposed scheme.

Heard. Reserved for order.

SD

**(Jinan K.R)
Member (Judicial)**